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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No.194 of 1989

Date of decision 12th May, 1989

1. Chittaranjan Swain, aged about 26 years, son of Dibakar Swain At/P.O. Adhanga, Via-Machhagaon, District-Cuttack.

..... Applicant

-Versus-

1. Union of India represented by its Secretary, Posts, Dak Bhavan, New Delhi
2. Postmaster General, Orissa Circle, At/P.O. Bhubaneswar, Dist. Puri
3. Superintendent of Post Offices, Cuttack South Division, At/P.O. and Dist. Cuttack.

..... Respondents

For the applicant ...

M/s. Deepak Misra,  
R.N. Naik, A. Do  
& B.S. Tripathy, Advocates

For the Respondents. ..

Mr. A.B. Misra, Senior Standing  
Counsel (Central)

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C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE-CHAIRMAN  
A N D  
THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

- 1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the Judgment ? Yes.

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**JUDGEMENT**

K.P.ACHARYA, MEMBER (J) In this application under section 19 of the Administrative Tribunals Act, 1985 the Petitioner prays for a direction to be issued to the Respondents to give the applicant an alternative appointment as E.D.D.A. at Tirana Post Office.

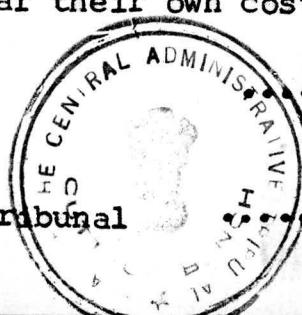
2. Shortly stated, the case of the Petitioner is that he was selected provisionally for appointment as E.D.B.P.M. Adhanga Branch Post Office and he worked as such with effect from 1st March, 1985. With effect from 4th January, 1986 service of the Petitioner has been terminated on the ground that the person in whose place the Petitioner had been appointed, has been re-instated and he put off from duty has been recalled. In these circumstances, we can only say that the Concerned Authority may consider the case of the Petitioner for appointment as E.D.D.A./E.D.B.P.M. at Tiran Post Office if there is any vacancy. In case it is not possible to adjust the Petitioner in Tiran Post Office, he may be appointed <sup>off. &c</sup> in some other posts whenever vacancy occurs. Of course the <sup>other</sup> adjustment would be in consonance with his qualification.

Thus the application is accordingly disposed of leaving the parties to bear their own costs. /

## B.R. PATEL, VICE-CHAIRMAN

I agree.

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
12th May, 1989/Mohapatra



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.....  
MEMBER (JUDICIAL)

..... 12.5.89  
VICE-CHAIRMAN